

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) No, Sir. The standards of safety, health and environment at workplace prescribed in the statutes namely under the Factories Act, 1948 and the Dock Workers (Safety, Health and Welfare) Act, 1986 are at par with the international standards.

(c) and (d) Yes, Sir. The Directorate General of Factory Advice Service and Labour Institutes (DGFASLI) organized a One-week Training Workshop on "Higher Productivity and Better Place to Work" (including improving working conditions) for Small Scale Enterprises at Nalagarh, Himachal Pradesh in the year 2007.

Disputes pending in labour courts

3640. SHRI SHYAMAL CHAKRABORTY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the total number of disputes pending with various labour courts and the period of delay in disposal of cases;

(b) whether Government is considering to impose time bar to solve the disputes in view of Madras High Court's remark against dragging litigation by Neyveli Lignite Corporation (NLC) for years together;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) As per the Industrial Disputes Act, 1947, the Central Government is the appropriate Government for resolution of industrial disputes arising in Central Sphere. The Central Government has set up 22 Central Government Industrial Tribunals-cum-Labour Courts for resolution of such industrial disputes. The number of cases pending in various Central Government Industrial Tribunals-cum-Labour Courts and the period of delay in disposal of cases enclosed as Statement (See below). The details in respect of Labour Courts and Industrial Tribunals falling in the State Sphere are not maintained centrally.

(b) to (d) A time limit of 3 months is already specified for submitting the award in terms of sub-section 2A of Section 10 of the Industrial Disputes Act, 1947.

Proviso to sub-section 2A of Section 10 of the said Act further provides for extension of above time limit by the Labour Court, Tribunal or National Tribunal, on the request of parties in a prescribed manner, to an industrial dispute jointly or separately.

Statement

Period-wise breakup of pendency in CGITs as on 28.2.2010

| Sl. No. | Name of CGIT | Pendency-Cases | | | | | Pendency-Applications | | | | | | | | |
|---------|--------------|--------------------|--------------------------|----------------|--------------|--------------|-----------------------|--------------------------------|--------------------|--------------------------|----------------|--------------|--------------|--------------|--------------------------------|
| | | as on 28.2.2010 | less than 6 months | 6-12 months | 1-2 years | 2-3 years | 3-5 years | for more than 5 years | as on 28.2.2010 | less than 6 months | 6-12 months | 1-2 years | 2-3 years | 3-5 years | for more than 5 years |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 |
| 1 | Mumbai-I | 238 | 0 | 0 | 10 | 60 | 54 | 114 | 59 | 1 | 9 | 17 | 17 | 6 | 9 |
| 2 | Mumbai-II | 434 | 40 | 55 | 56 | 48 | 92 | 143 | 508 | 16 | 12 | 36 | 117 | 97 | 230 |
| 3 | Dhanbad-I | 1704 | 37 | 38 | 68 | 49 | 179 | 1333 | 330 | 2 | 2 | 5 | 6 | 39 | 276 |
| 4 | Dhanbad-II | 951 | 1 | 2 | 32 | 79 | 135 | 702 | 35 | 0 | 0 | 1 | 5 | 0 | 29 |
| 5 | Asansol | 640 | 16 | 8 | 47 | 79 | 176 | 314 | 52 | 1 | 1 | 4 | 6 | 1 | 39 |
| 6 | Kolkata | 293 | 0 | 0 | 24 | 34 | 68 | 167 | 106 | 0 | 0 | 0 | 4 | 3 | 99 |
| 7 | Chandigarh-I | 310 | 19 | 30 | 7 | 23 | 40 | 191 | 76 | 27 | 27 | 16 | 0 | 1 | 5 |
| 8 | New Delhi-I | 139 | 23 | 39 | 32 | 27 | 18 | 0 | 33 | 22 | 0 | 10 | 0 | 1 | 0 |
| 9 | Kanpur | 557 | 30 | 115 | 95 | 73 | 59 | 185 | 353 | 70 | 62 | 39 | 27 | 20 | 135 |
| 10 | Jabalpur | 2136 | 59 | 29 | 279 | 69 | 211 | 1489 | 161 | 1 | 1 | 16 | 26 | 14 | 103 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 |
|----|---------------|-------|-----|-----|------|------|------|------|------|-----|-----|-----|-----|-----|------|
| 11 | Chennai | 287 | 26 | 40 | 32 | 43 | 16 | 130 | 12 | 2 | 0 | 5 | 2 | 3 | 0 |
| 12 | Bangalore | 496 | 18 | 39 | 79 | 100 | 72 | 128 | 93 | 2 | 4 | 7 | 5 | 15 | 60 |
| 13 | Hyderabad | 939 | 110 | 74 | 104 | 161 | 283 | 207 | 610 | 22 | 0 | 2 | 6 | 51 | 529 |
| 14 | Nagpur | 895 | 15 | 20 | 40 | 84 | 162 | 574 | 28 | 0 | 3 | 5 | 3 | 12 | 5 |
| 15 | Bhubaneswar | 429 | 13 | 39 | 82 | 36 | 21 | 238 | 378 | 0 | 3 | 273 | 64 | 19 | 19 |
| 16 | Lucknow | 371 | 26 | 27 | 33 | 62 | 44 | 179 | 45 | 19 | 2 | 2 | 0 | 6 | 16 |
| 17 | Jaipur | 345 | 12 | 12 | 58 | 71 | 167 | 25 | 40 | 5 | 1 | 1 | 4 | 20 | 9 |
| 18 | New Delhi-II | 456 | 25 | 101 | 77 | 63 | 57 | 133 | 54 | 20 | 18 | 13 | 3 | 0 | 0 |
| 19 | Guwahati | 29 | 5 | 5 | 7 | 8 | 4 | 0 | 6 | 0 | 0 | 0 | 3 | 3 | 0 |
| 20 | Ernakulam | 104 | 27 | 19 | 26 | 14 | 18 | 0 | 25 | 16 | 3 | 1 | 0 | 5 | 0 |
| 21 | Ahmedabad | 19 | 10 | 4 | 3 | 0 | 0 | 2 | 1575 | 9 | 15 | 30 | 117 | 78 | 1326 |
| 22 | Chandigarh-II | 26 | 18 | 8 | 0 | 0 | 0 | 0 | 1 | 1 | 0 | 0 | 0 | 0 | 0 |
| | Total | 11798 | 530 | 704 | 1191 | 1243 | 1876 | 6254 | 4580 | 236 | 163 | 483 | 415 | 394 | 2889 |
| | Kolkata (NT)* | 10 | 0 | 0 | 0 | 1 | 2 | 7 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| | Mumbai (NT)* | 6 | 0 | 1 | 0 | 0 | 2 | 3 | 115 | 0 | 3 | 20 | 10 | 6 | 76 |
| | Total | 11814 | 530 | 705 | 1191 | 1244 | 1880 | 6264 | 4695 | 236 | 166 | 503 | 425 | 400 | 2965 |

*NT-National Tribunal